

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2025 (27.1.2025 to 31.1.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
28.1.2025 Tuesday At 10.30 A.M. Miscellaneous/Transmission tariff Petitions	1.	429/MP/2024	KMTL	Petition for approval under Section 17 (3) and Section 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 for creation of security interest by way of hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements and approvals of Kohima-Mariani Transmission Limited in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of the Transmission Project build, owned, operated and maintained by Kohima-Mariani Transmission Limited(<i>On admission</i>)..
	2.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India (<i>On admission</i>)
	3.	431/MP/2024	APL	Petition seeking adjudication of dispute qua HESCOM's illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules,2022.(<i>On admission</i>).
	4.	433/MP/2024	NTPC	Petition under Section 79(1) (a) and 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Amendment Agreement dated 16.08.2024 of the Power Purchase Agreement dated 14.08.2024 between NTPC and MSEDCL and the Amendment Agreement dated 16.08.2024 of the Power Sale Agreement dated 14.08.2024 between NTPC and ACME Renewtech Private Limited(<i>On admission</i>)..
	5.	435/MP/2024	ACME	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the Change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and ... the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 passed by this Commission respectively; and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest(<i>On admission</i>)
	6.	506/MP/2024	AMPG7	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 4.5 of the Power Purchase Agreement dated 28.06.2023 executed between AMP Energy Green Seventeen Pvt. Ltd and CESC Limited(<i>On admission</i>).
	7.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against

			the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 01.01.2024 passed in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Hon'ble Commission by virtue of the said Order along with supporting affidavit(<i>On admission</i>).
8.	520/MP/2024	NLCIL	Petition seeking approval for determination of Truing-up of Coal Input Price for the period 01.04.2021 to 31.03.2024 in respect of Talabira Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021(<i>On admission</i>).
9.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
10.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
11.	61/TL/2025	KPSVIA	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of transformation capacity at KPS3 (GIS) S/s under Khavda Phas- V Part B3 Scheme on Regulated Tariff Mechanism (RTM) route
12.	69/TL/2025	BBPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner B Power Transmission Limited
13.	70/AT/2025	BBPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner B Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	71/TL/2025	KVAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda V-A Power Transmission Limited.
15.	72/AT/2025	KVAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda V-A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	73/TL/2025	PTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited
17.	74/AT/2025	PTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83

			million per annum up to the validity of TSA for the Transmission system for evacuation of power from Eastern Region Expansion Scheme-XXXIV (ERES-XXXIV) being established by the Petitioner.
18.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
19.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024(Interlocutory Application to bring on record subsequent facts and amend the Petition).
20.	308/MP/2023 alongwith I.A.Nos.77,78,95 &96/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
21.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
22.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
23.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
24.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.01.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.09.2018 in Petition No. 158/MP/2017 issued by this Commission.
25.	223/MP/2023 alongwith I.A.No.53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (Interlocutory application for interim reliefs).

	26.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024.
	27.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	28.	259/MP/2024	ACME	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
	29.	484/MP/2024	P&EDM	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.
28.1.2025 Tuesday At 2.30 P.M.	30.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's Order dated 17.09.2018 in Petition No. 77/MP/2016.
29.1.2025 Wednesday At 10.30.A.M. Miscellaneous/ Transmission Tariff Petitions	1.	438/MP/2024	SEPL	Petition under Sections 79 (1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking this Hon'ble Commission's Power to Relax and Power to Remove Difficulty to permit the inter-se utilization and transfer of Connectivity and its associated rights between Petitioner Nos. 2 and 3(<i>On admission</i>)..
	2.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge (<i>On admission</i>).
	3.	278/MP/2024	NEEPCO	Petition under Regulation 29 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed during the period from 01.04.2014 to 31.03.2019(<i>On admission</i>).
	4.	289/MP/2024	NEEPCO	Petition under Section 94 (1) (f) of the Electricity act, 2003 read with regulation 65, 66 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the central Electricity Regulatory Commission (Terms and Condition of tariff) regulations, 2019 in respect of the Agartala gas-based power station (<i>On admission</i>).
	5.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of

			Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017- Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a change in law event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to resituate the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021 <i>(On admission)</i> ..
6.	294/MP/2024	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.10.2020 between Avaada Sunrays Energy Private Limited and NHPC Ltd. seeking declaration that (i) change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 01.10.2021 by way of GST Amendment Notifications dated 30.09.2021, and (ii) requirement of installation of bird diverters on overhead transmission lines in terms of the order dated 19.04.2021 issued by the Hon'ble Supreme Court in W.P. (C) No. 838 of 2019 qualifies as Change in Law events under Article 12 of the PPA and consequently, directions to NHPC Ltd. to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law events along with carrying cost. <i>(On admission)</i> .
7.	302/MP/2024	PKCL	Petition under Regulations 20, 25 & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 26(9) of CERC (Terms and Conditions of Tariff) Regulations 2014 against order dated 4.1.2024 in Petition No.21/GT/2021 <i>(On admission)</i> .
8.	147/MP/2025	SIL	Petition under Section 79 and Section 94 of the Electricity act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking issuance of appropriate order(s) / direction(s) in relation to 2x300 MW connectivity at Kurnool – III Pooling Sub-station <i>(On admission)</i> .
9.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024 <i>(On admission)</i> .
10.	99/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.
11.	98/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Tala Siliguri Transmission System in Eastern Region.
12.	11/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
13.	157/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24

			and determination of transmission tariff for 2024-29 tariff block for Special Protection Scheme (SPS) for Northern Regional Grid Stage-II in the Northern Region.
14.	158/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-I (Eastern Region) and Combined Asset-II Northern Region.
15.	155/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset I: Koldam Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh Sub-station and Asset II: 400 kV line bays at Ludhiana Sub-station covered under Transmission System associated with Koldam Hydro-electric Project in the Northern Region.
16.	81/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Radial Interconnection between India (NER) and Bangladesh-Indian Portion in North-Eastern Region.
17.	36/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC TNEB JV TPS in Southern Region.
18.	38/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset under Fixed Series Compensation on 400 kV lines in Southern Region.
19.	37/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV D/C Kaiga-Sirsa transmission line in Southern Region.
20.	32/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Neelmangla-Mysore 400 kV D/C Transmission Line along with 2 x 315 MVA, 400/220 kV ICTs at Mysore Sub-station in Southern Region.
21.	154/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur in Northern Region.
22.	156/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Agra (POWERGRID)-Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.
23.	244/MP/2021 along with I.A. No. 30/IA/2023	AREPRL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events (Interlocutory application for amendments of the Petition).
24.	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions)
25.	309/MP/2024	LAPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.03.2024, raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 08.03.2019.
26.	304/MP/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the

	alongwith I.A.Nos.74 &75/2024		Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantees. account of force majeure events and seeking consequent relief thereto.
27.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
28.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
29.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
30.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
31.	409/MP/2024	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution / implementation of the Order dated 18.1.2024 in Petition No. 27/MP/2022.
32.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)(i), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim relief and amendments for the Petition)
33.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
28.1.2025